

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

## **Petition No. 371/TT/2020**

Date:9.3.2021

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for revision of transmission tariff for the 2004-09 and 2009-14 period, truing up of transmission tariff for the 2014-19 period and determination of transmission tariff for the 2019-24 period for**

**Asset I - LILO of 220 kV Tanakpur-Bareilly Transmission Line (Ckt-II) at Sitarganj along with associated bays;**

**Asset II - 220/132, 100 MVA ICT-I at Sitarganj along with associated bays**

**Asset III - 220/132, 100 MVA ICT-II at Sitarganj along with associated bays**

**Asset IV - 220/132, 100 MVA ICT-I at Pithoragarh along with associated bays**

**Asset V - 220/132, 100 MVA ICT-II at Pithoragarh along with associated bays**

**Asset VI - LILO of one circuit of Dhauliganga- Bareilly Transmission Line at Pithoragarh along with associated bays**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 30.3.2021:-

**2004-09 period**

- a) Provide computation for closing capital as on 31.3.2009 for Asset I and Asset II.

**2009-14 period**

- b) Confirm the nature of the land for Asset I - LILO of 220 kV Tanakpur-Bareilly Transmission Line (Ckt-II) at Sitarganj along with associated bays and Asset II - 220/132, 100 MVA ICT-I at Sitarganj along with associated bays forming part of the closing capital as on 31.3.2014, whether the nature is freehold or leasehold land.
- c) Provide Asset wise Loan amount details for Asset I, Asset II, Asset III, Asset IV, Asset V and Asset VI for the period 2009-14.

**2014-19 period**

- d) Confirm that the Income Tax Return for 2018-19 has been filed and submit the effective tax percentage for the financial year based on the Income Tax Return filed.
- e) Provide latest Auditor's certificate for Asset III - 220/132, 100 MVA ICT-II at Sitarganj along with associated bays.
- f) Provide court order and proof of payment of ACE claimed in 2018-19 for Asset III - 220/132, 100 MVA ICT-II at Sitarganj along with associated bays.
- g) Provide package-wise and vendor-wise details for claiming ACE beyond cut-off date of ₹129.16 lakh for Asset III, ₹90.77 lakh for Asset IV and ₹90.77 lakh for Asset V.
- h) Reconciliation of actual opening loan amount as on 1.4.2014 with actual closing loan amount as on 31.3.2014.

**2019-24 period**

- i) The opening loan amount as on 1.4.2019 is not equal to the closing loan as on 31.3.2019 for "BOND XL -ADDCAP FOR 2013-2014". Provide reconciliation for the same.
- j) Confirmation whether any further ACE is expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond claimed.

2. Provide copy of Investment Approval and RCE of the scheme.
3. Confirm if all assets are currently in use and if there has been any decapitalization. In case of decapitalization of assets details to be furnished in Form 10B.
4. Confirm whether the petition includes all the assets covered in the transmission scheme/ project and whether the details of the other petitions which include the assets covered in the transmission scheme / project is included in the instant petition.
5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

(Kamal Kishor)

Assistant Chief (Legal)